

5/100  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

M.P-59/02 order sheet Pg-1 INDEX

O.A/T.A No. 457/2001

R.A/C.P No.....

E.P/M.A No. 59/02

1. Orders Sheet. O.A-457/01 ..... Pg..... 1 ..... to ..... 2 .....
2. Judgment/Order dtd. 12/04/2002 ..... Pg..... 1 ..... to ..... 3 ..... disposed
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A..... 457/01 ..... Pg..... 1 ..... to ..... 40 .....
5. E.P/M.P..... 59/02 ..... Pg..... 1 ..... to ..... 12 .....
6. R.A/C.P..... Pg..... to .....
7. W.S..... Pg..... to .....
8. Rejoinder..... Pg..... to .....
9. Reply..... Pg..... to .....
10. Any other Papers..... Pg..... to .....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

ORDER SHEET

Application No. 457 /2001

Applicant(s) :- Swapan Kr. Paul

Respondent(s) :- U.O.T. Form

Advocate for the Applicant :- M. H. Rajborhniya, N.A. Laskar  
A. Mannaf.

Advocate for the Respondent :- Railway Counsel

Notes of the Registry	Date	Order of the Tribunal
This is application in form C. F. for Rs. 50/- deposited vide IP /16679020b Dated ...26.11.2001 Dy. Registrar WS 27/11/01	27.11.01	<p>Heard Mr. M. H. Rajborhniya, learned counsel for the applicant.</p> <p>Issue notice as to why application shall not be admitted. Returnable by three weeks.</p> <p>List on 21.12.01 for admission.</p> <p>I C Usha Member</p>
Notice prepared and sent to the respondents No 1 & 4 by Regd. A.A. 27/12	21.12.01	<p>Heard learned counsel for the parties.</p> <p>The application is admitted. Issue notice.</p> <p>Four weeks time is allowed to the respondents to file written statement.</p> <p>List on 18.1.2002 for order.</p> <p>I C Usha Member</p>
① Notice duly served on R.No. 1 & 2. respond No- 3 & 4 are still awaited 20.12.01	18.1.02	<p>At the request for learned counsel for the respondents two weeks time is allowed for filing of written statement.</p> <p>List on 20.2.02 for orders.</p> <p>I C Usha Member</p>
No written statement has been filed. 17.1.02		

21  
O.A. 457 of 2001

No. written statement  
has been filed.

20.2.02

List on 8.3.02 to enable the  
Respondents to file written statement.

30  
19.2.02.

Vice-Chairman

lm

8.3.02

Mr. A. Chakrabarty, learned counsel  
appearing for the Respondents prayed for  
time to file written statement. Prayer  
is allowed. List on 10.4.2002 for order.

30  
9.4.02.

ICU  
Member

mb

10.4.02

List on 12.4.02 for orders.

Vice-Chairman

lm

12.4.02

Heard learned counsel for the  
parties. Hearing concluded. Judgment  
delivered in open Court. Kept in separate  
sheets. Application is disposed of. No  
costs.

ICU  
Member

lm

Received copy  
Abha Das -  
Advocate  
9/5/02

For  
Mr. B.K. Shawon  
Sr. Advocate  
S.C. Rly

CENTRAL ADMINISTRATIVE TRIBUNAL ::  
GUWAHATI BENCH.

O.A./R.A. NO. 457 of 2001 . of

DATE OF DECISION 12.4.2002 . . . . .

Shri Swapan Kumar Paul

APPLICANT(S)

Mr. M. H. Rajborbuiya, N. A. Laskar, Mr. A. Mannaf FOR THE APPLICANT(S)

VERSUS -

Union of India & Ors.

RESPONDENT(S)

Mr. S. Barma, for the respondents

ADVOCATE FOR THE  
RESPONDENTS

THE HON'BLE K. K. SHARMA, ADMINISTRATIVE MEMBER

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?
5. Judgment delivered by Hon'ble ADMINISTRATIVE MEMBER

I C (Usha)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 457 of 2001

Date of Order: This the 12th Day of April 2002

HON'BLE MR.K.K.SHARMA, ADMINISTRATIVE MEMBER

1. Shri Swapan Kumar Paul,  
Sr.Clerk, A.M.Office. N.F.Railway,  
Badarpur.  
S/O Late Monindra Ch.Paul,  
Rly.Qr.No.L/278(D),  
Hill Colony Badarpur,  
P.S. Badarpur,  
Dist.Karimganj, Assam ... ... Applicant.

By Advocate Mr.M.H.Rajborbuiya, N.A.Laskar, Mr.A.Mannaf

-Vs-

1. Union of India to be represented by  
General Manager, N.F.Railway,  
Maligaon, Guwahati-11-
2. The Chief Personnel Officer,  
N.F.Railway H.Q., Maligaon, Guwahati.
3. The Divisional Railway Manager,  
Personnel, N.F.Railway, Lumding.
4. The Area Manager, N.F.Railway, Badarpur. ... Respondents.

By Advocate Mr.S.Sarma, Railway Advocate.

O R D E R.

K.K.SHARMA, MEMBER(ADMN):

The applicant has challenged the order No.E/283/LM(Q)/  
Pt.VIII dated 12.6.2001 transferring the applicant from the  
office of DRM(P) Badarpur, and other reliefs claimed by the  
applicant in regard to the payment of salary with effect  
from June 2001. The applicant is a Sr.Clerk working under  
the Area Manager, N.F.Railway, Badarpur. He was attached  
from 1996 to the office of the Headmaster N.F.Railway High  
School, Badarpur. The applicant is suffering from Diabetes.

contd/- K.L.Usha

It is stated that the applicant had to forego his promotion with transfer on earlier occasion, because of his illness. Against the impugned transfer order the applicant made a representation on 14.6.2001 which has not been disposed of. The applicant has already been released and he has not joined at Lumding and has not been paid the salary. The applicant's wife is heart patient. The applicant has also filed Misc.Petition which was Registered as M.P.No.59 of 2002. It is stated that during the pendency of the application before this Tribunal his physical condition has further deteriorated and he has also requested the respondents by further representations dated 19.1.2002 and 5.3.2002 enclosing Medical Certificate. The applicant's mother is also suffering from cancer.

2. I have heard Mr.M.A.Laskar learned counsel appearing on behalf of the applicant and also Mr.S.Sarma learned counsel for the Respondents. The Respondents have not filed the written statement. Mr.S.Sarma learned counsel for the Respondents submits that the transfer order has been made on administrative ground. The applicant has not shown as to how the transfer order was malafide. The applicant claims that he is suffering from serious illness and his family members are also seriously ill. The applicant has made representations against the transfer order. The same have not yet been disposed of. The applicant has not exhausted as normal remedy before filing of this application, therefore, I direct the applicant to make a fresh representation before the competent authority narrating all facts within 15 days from the date of receipt of this order. The Respondents are directed to dispose of the representation as early as possible preferably

CC (Shan)

within one month from the date of receipt of the representation and pass a reasoned order and communicate the same to the applicant.

3. The application is accordingly, disposed of. There shall however, no order as to costs.

1C (Usha)  
(K.K.SHARMA)  
ADMINISTRATIVE MEMBER

LM

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BRANCH :: GUWAHATI.

Filed by an  
Applicant -  
through  
M. H. Nag Rajbari  
Advocate  
28/11/01

BETWEEN :-

Shri Swapan Kr. Paul,  
(Sr. Clerk, A.M. Office, N.F.Rly.,  
Badarpur)  
S/o Late Monindra Ch. Paul,  
Rly. Qr. No. L/278(D),  
Hill Colony Badarpur,  
P.S. Badarpur,  
Dist. Karimganj, Assam.

... Applicant.

- AND -

1. Union of India to be represented

by General Manager,

N.F. Rly. Maligaon, Guwahati-11.

2. The Chief Personnel Officer,

N.F. Railway H.Q., Maligaon, Guwahati.

3. The Divisional Railway Manager,

Personnel, N.F. Railway, Lumding.

4. The Area Manager,

N.F. Railway, Badarpur.

... Respondents.

1. Particulars of the Applicant :-

Name : Shri Swapan Kr. Paul,  
S/o Late Monindra Ch. Paul,  
Sr. Clerk in the Office of the Area Manager,  
N.F. Railway, Badarpur.

Swapan Kr Paul

2. Particulars of the respondents :-

- i) Union of India to be represented by the General Manager, N.F. Railway, Maligaon, Guwahati-11.
- ii) The Chief Personnel Officer, N.F. Railway, Maligaon, Guwahati-11.
- iii) The Divisional Railway Manager, Personnel, N.F. Railway, Lumding.
- iv) The Area Manager, N.F. Railway, Badarpur.

3. Particulars of the order against which the application is made :-

- i) O.O. No.E/283/LM(Q) Pt.VIII
- ii) Date : 12.6.2001
- iii) Passed by : Divisional Rly. Manager, Personnel, Lumding.
- iv) Transfer of the applicant from Badarpur to Lumding.

4. Jurisdiction of the Tribunal :-

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. Limitation :-

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunal Act, 1985.

Swapan Kr Paul

**6. Facts of the Case :-**

- I) That ~~ix~~ the applicant is a Senior Clerk now serving under the Area Manager, N.F. Railway, Badarpur.
- II) That before 1996 he was attached in the Office of the Headmaster, Railway High School, Badarpur which is situated in a Hill top at Badarpur.
- III) That unfortunately the applicant has been suffering for long several years as a Chronic patient out of several disease like acute diabetis mellitus with angina and disability increased by exerctution on upstairs and journey etc. As such he has to remain continuously under medical treatment.
- IV) That in 1996 while he was serving in the office of High School situated in the Hill top, Badarpur by a representation dated 20.2.96 he prayed for official accommodation in the plain Area on medical ground and the same being recommended strongly on the basis of his physical condition by the Principal of the school, the respondent no.3, competent authority in this respect allowed his prayer and thus the applicant was accommodated to serve in the office of the respondent no.4, Area Manager at Badarpur Junction by office order dated 7.3.96.

Copies of his application dated 20.2.96 accompanied with Medical Certificate dated 22.2.95 and the

*Swapnil Patel*

letter from Principal Railway H.S.

School, Badarpur is annexed herewith

as Annexure-1 series (a), (b), (c) & (d)

- And -

Copy of the transfer order accommodating the applicant in the plain area in the Office of the respondent no.4 is annexed herewith as Annexure-2.

V) That the applicant begs to state with regard to his physical condition and also of his wife that the applicant as described above is a Chronic patient out of the aforementioned ailments and he has to take constant medical treatment from the Badarpur Railway Hospital and sometimes even from the outside doctors as being advised. Moreover, as ill luck would have it his wife Smt. Swapna Rani Paul is a heart patient who even cannot look after the old ailing mother in law, not to speak of about her husband and children.

VI) That the applicant begs to state that owing to his adverse physical condition as described above he had to forego his promotion with transfer order on earlier occasion only as to enable him to render his official responsibility sincerely and peacefully at his present place of service under the respondent no.4 where he can somehow adjust with his ailing physical condition.

VII) That the applicant states that while he has been sincerely and peacefully rendering his service

Swapna Rani Paul

under the control of the respondent no.4 at Badarpur in the midst of his various ailments and physical sufference of himself and his wife, abruptly by an office order No.E/283/IM(Q)Pt-VIII dated 12.6.2001, the respondent no.3, the Divisional Railway Manager (Personnel), N.F. Railway/Lumding transferred the applicant from Badarpur to Lumding ordering for shifting the applicant with immediate effect. The respondent no.3 by the said order directed the respondent no.4 to struck off the name of the applicant from the attendance register at Badarpur and also directed that the applicant's L.P.C. (Last Pay Certificate) to be sent alongwith him and he has to join on 14.6.01.

A copy of the impugned order dated 12.6.2001 issued from the respondent no.3 is annexed herewith as Annexure-3.

VIII. That the applicant respectfully states that the impugned transfer order dated 12.6.2001 (Annexure-3) on the face of it appears to be rash and harsh one and also being devoid of the basic administrative discipline and service jurisprudence in as much as by an order dated 12.6.01 applicant was directed to join by 14.6.2001 (i.e. within 48 hours) at an office situated at the distance of about 250 Kms. The applicant respectfully states that the said order otherwise smells a punitive attitude of the authority.

IX. That the applicant states that being highly shocked and

*Swapan K Paul*

surprised with impugned order and moreover as he is not in a position to move because of his physical condition and also of his wife as described above, he ~~had~~ submitted an appeal/representation dated 14.6.2001 through proper channel to the respondent no.3 as to consider his case sympathetically on medical ground and to retain him at Badarpur cancelling the above office order. That said appeal/representation of the applicant was duly forwarded by the respondent No.4, Area Manager on the body of the said appeal dated 14.6.2001.

A copy of the aforesaid representation/ appeal dated 14.6.01 is annexed herewith as Annexure-4.

X. That the applicant states that on getting the abovementioned transfer order his physical condition at once look bad to worse out of agony and tension etc. and as such he had to continue treatment from the Railway hospital w.e.f. 13.6.2001 and he could not be able to attend the office w.e.f. 15.6.2001 with due information to respondent no.4. After undergoing treatment from Railway hospital w.e.f. 13.6.01 to 17.6.01 for better treatment he had to contract local private doctor and continued treatment under him till 22.8.2001 continuously and then after getting little relief he resumed his duties on 23.8.2001.

Swapan K. Paul

Copies of applicant's medical Certificates and some other medical papers for his sufference and treatment after 13.6.01 to 22.8.01 are annexed herewith as Annexure-5 series,

and

Copy of application joining on resumption of duty on 23.8.2001 is annexed herewith as Annexure-6.

XI. That the applicant also begs to state that as described above his wife Smt. Swapna Rani Paul is also a heart patient and she has to remain under instant medical treatment. Accordingly in this respect also in addition to his own causes, the applicant approaches the authority for consideration of his re-instatement at Badarpur. Describing the wretched and helpless situation of his family, applicant's wife also submitted a prayer before the respondent no.3 for cancellation of the transfer order and retainment at Badarpur.

Copies of the medical papers of applicant's wife are annexed herewith as Annexure-7 series.

A copy of applicant's wife's prayer dated 2.7.01 is annexed herewith as Annexure-8.

XII. That then by an application dated 24.8.2001 applicant requested the respondent no.4 as to

*Swapna K Paul*

please convert his leave period of sickness from  
13.6.2001 to 23.8.2001 into commuted leave.

A copy of the said application dtd.  
24.8.2001 is annexed herewith as  
Annexure-8(A).

XIII. That the applicant states that as stated above w.e.f. 13.6.01 he remained under medical treatment both under the Railway hospital Nadarpur and also under the Private doctor for which he has to remain without attending office with intimation to respondent no.4, the relevant authority and he resumed his duties on 23.8.2001 in the office of the respondent no.4. But surprisingly from June 2001 the applicant's salary is not paid. On querry the office of the respondent no.4 informs that the applicant's last pay certificate has been transmitted to Lumding as per transfer order dated 12.6.2001, Annexure-3. In this context the applicant is constrained to submit further in respect of the impugned order of his transfer in respect of the impugned order of his transfer dated 12.6.2001, Annexure-3 that it was issued malafide at the influence and dictation of some unseen and unknown person or persons who is or are jealous and vindictive towards the poor applicant for their ulterior motive and illegal gain. It is nothing but surprising and highly suspicious that despite in the impugned order it being clearly mentioned that L.P.C. of the applicant should be sent alongwith him, the officials at respondent no.4's office sent the L.P.C. of the

Swapan Kr Paul

applicant even before his departure/release immediately on receipt of the transfer order dated 12.6.2001 (Annexure-3) and now no payment of salary of the applicant is being made on this pretext. Applicant respectfully states that it was absolutely a collusive arrangement to transfer the applicant from Badarpur to Lumding though knowingly as per the official correspondence that the applicant is a chronic patient suffering from various ailments.

XIV. That the applicant further states that because of his ailment by seeking 20 days LAP w.e.f. he availed the same w.e.f. 10.9.2001 and resumed duties w.e.f. 1.10.2001 with information to the respondent no.4 regarding resumption too duly with reference to latter's letter no. EG/L/T-99 dated 3.9.2001.

A copy of his resumption letter is annexed herewith as Annexure-8A.

XV. That the applicant states that as for non receipt of salary since June, 2001 he faced immense hardships of life, his wife in compelling circumstances submitted an appeal dated 8.10.01 praying inter-alia for monthly salary of the applicant with effect from June, 2001 but in vain till date to the great prejudice and hardships of the applicant and their family.

A copy of the representation of the applicant's wife dtd. 8.10.01 submitted to respondent no.4 praying salary w.e.f. June, 2001 is annexed herewith as Annexure-9.

*Swapan K. Paul*

XVI. That the applicant states that while under the aforesaid circumstances he has been continuing his duties under the respondent no.4 pending his prayer by appeal/representation dtd. 14.6.01, Annexure- 4, his physical condition again took a serious condition in the 1st week of November/2001 and the applicant had to rush to Badarpur Railway hospital wherefrom, owing to critical condition he was referred to Maligaon Railway hospital by the Medical Superintendent, Badarpur Railway hospital. Accordingly the applicant was admitted to Maligaon railway hospital and after treatment he has been released with advice for rest on 20.11.2001. Applicant is not fit for movement on transfer from one place to another. His condition is deteriorating and he has to again get admission in Maligaon hospital.

A copy of the reference letter dtd. 7.11.01 by Medical Superintendent, Badarpur is annexed herewith as Annexure-10.

XVII. That the applicant states that as described above he has not been in a position to join at Lumding under the respondent no.3 but the respondent no.3, who is well aware of applicant's physical condition as narrated above has not yet passed any order on the aforesaid appeal/representation of the applicant dated 14.6.2001 (Annexure-4) to the great prejudice and hardship of the applicant.

Swapan ki Pand

Hence, the applicant begs to prefer this application before this Hon'ble Tribunal.

Applicant further states that his appeal dated 14.6.2001 (Annexure-4) is lying un-attended before the respondent no.3 and the applicant has come to know that the respondent shall consider and dispose of the same. Hence there is no other way out to the applicant but to approach this Hon'ble Tribunal for appropriate remedy.

XVIII. That the applicant states that the impugned transfer order in the facts and circumstances as described above is arbitrary, malafide, harsh and violative of the principle of Administrative discipline and also the principle of Natural Justice and as such it requires the interference of this Hon'ble Tribunal for the ends of justice as to quash and set aside the same and to direct the respondents as to allow the applicant to stay and serve under the respondent no.4 at Badarpur.

7. Reliefs Sought :-

That in view of the facts mentioned in para 6 above the applicant prays that this Hon'ble Tribunal may be pleased to admit this application, call for the records and issue rule on the respondents to show cause as to why the impugned transfer order dated 12.6.01 (Annexure-3) shall not be set aside and quashed allowing the applicant to stay and serve at Badarpur under the respondent no.4 as to avail

*Sarpanch K. Paul*

21  
better medical facilities as are available in the said place and also why the respondent no.4 shall not be directed to release and pay applicant's monthly salary w.e.f. June, 2001 and causes being shown and upon hearing the parties be pleased to make the Rule absolute by cancelling and/or setting aside and quashing the impugned order dated 12.6.2001 (Annexure-3) and also directing the respondents to pay the monthly salaries of the applicant w.e.f. June, 2001 from Badarpur under the disposal of respondent no.4.

8. Interim order, if prayed for :-

In the interim pending the final decision on the application the applicant seeks the issuance of the following interim order :-

That the Hon'ble Tribunal may be pleased to stay the operation of the transfer order dated 12.06.01 (Annexure-3) and also be pleased to direct the respondents, particularly respondent no.4 to release and pay arrear and upto date monthly salaries of the applicant with effect from June/2001, otherwise the applicant and his family are likely to starve.

And for this act of your kindness the applicant shall ever pray.

*S. Soopan Kr Paul*

9. Details of the remedies exhausted :-

Applicant declares that he has submitted an appeal dated 14.6.2001 against the impugned order dated 12.6.2001 and his wife has also prayed for payment of salaries w.e.f. June/2001 vide Annexure-8 and 9 but the applicant has every reason to understand that the respondents are not considering the said appeals/representations.

10. Matters not pending in any other court :-

That the applicant further declares that this matter is not subjudice in any court of law.

11. Particulars of the Postal Order :-

Postal order of Rs.50/- payable to Registrar, Central Administrative Tribunal, Guwahati  
vide No. dtd.

contd....14.

*Swapan K. Paul*

## 12. Details of Index :-

i) Annexure-1 series	..	Applicant's application dt. 20.2.96, Medical Certification and Principal Rly. H.S. School letter.
Pages :		
ii) Annexure-2	...	Transfer order dt.
		Page :
iii) Annexure-3	...	Copy of the impugned transfer order dt. 12.6.2001
		Page :
iv) Annexure-4	...	Copy of representation dt. 14.6.2001. Page :
v) Annexure-5 series		Copy of the medical papers for the period from 13.6.01 to 22.8.2001. Page :
vi) Annexure-6	...	Resumption of duty on 23.8.2001. Page :
vii) Annexure-7 series	...	Copies of Medical papers of applicant's wife.
		Pages :
viii) Annexure-8	...	Copy of applicant's wife's representation dt. 2.7.01
		Page :
ix) Annexure-8A	...	Copy of applicant's application for commutation of leave dt. 24.4.01.
		Page :
x) Annexure-8B	...	Copy of applicant's resumption of duty again on 1.10.2001. Page :
xi) Annexure-9	...	Copy of applicant's wife's representation dt. 8.10.2001
		Page :
xii) Annexure-10	...	Copy of reference letter by Badarpur Rly. Hospital dt. 7.11.01 Page :

Swanson and Paul

List of enclosures :-

i) Application before the Hon'ble Tribunal.	= 5 copies with all annexures.
ii) Verification	- 1 copy
iii) Postal order of Rs.50/-	- 1 copy
iv) Vakalatnama	- 1 copy

contd...16.

*Swaroop Kr Paul*

VERIFICATION

I, Swapna Kr. Paul, S/o Late Monindra Kr. Paul aged about 47 years, resident of Badarpur Railway Wr. No.L/278(D) Hill colony, Police Station Badarpur in the district of Karimganj by profession Sr. Clerk, Badarpur Railway do hereby solemnly affirm and verify that the contents from para 1 to 15 in this application and the information relied on the relevant documents are true to the best of my personal knowledge and belief and I have not suppressed any material facts.

Place : Guwahati

Date : 26.11.81

*Swapna Kr Paul*  
Signature :-

21  
22

Annexure 1 (Ans 2)

To

The Divisional Personnel Officer,  
N.F.Rly Lumding.

(Through proper channel)

Sub:-Prayer for my posting in any Office at BPB situated in plain area for my diseased condition.

Refs- My application dt. 6.1.96 forwarded ~~vide~~ Principal, Rly H. S. School/BPB's letter No. BS/Ett./S-T/dt. 8, 1996

Sir,

I would request you to refer to my application dt. 6.1.96 whereas it was requested to arrange my posting in any other Officer at BPB situated in plain area in view of my diseased condition as certified by Medical authority. The Certificate in original was also sent at your for consideration of my case. But it is an irony of fate that my case of posting in any other Officer at BPB situated in plain area has not yet been considered and I am facing much difficulties to attend my duties in the Rly. H. S. School BPB which is situated in a hilly place and a considerable distance is to be claimed upto reach the Office. This position is against my health condition and as per Medical advice I should avoid climbing up Hilly areas. Even in face of clear Medical advice I have been forced to claim up hilly areas by the administration. So there remains risk of my life, if I am not posted in plain area. A copy of the Certificate issued by MS/BPB is also inclosed for your consideration please as I under took treatment from him also.

In the circumstances I would request your honour to consider my case on its real merits and arrange my posting in any Office at BPB situated in plain area to save my life.

An early action in this respect is earnestly requested.

28/01/96  
Carlo Paul

Dated: Badarpur.

The 20. 3. 26

Yours faithfully,

Swaroop K. Paul

(SWAROOP K. PAUL)

Senior Clerk (E) Rly H. S. School  
Badarpur.

Medd  
J. D. Bhattacharya  
A. D.

Annexure / Annex (b)

Dr. J. Chakravorty  
MD

Certified that Sri Swapna Kumar Paul  
S. Clerk F. under M.S.R.R.B. is suffering from  
Angina on exertion especially during riding  
expedition and climbing with 200 and  
diabetes mellitus. and under my treatment  
for 2 years. He is being advised to  
avoid riding, riding and climbing especially

of 1995.  
2. 27. 1995.  
Ex. No 42024.

Alfred  
M. Bandyopadhyay  
Advocate

1. 27. 1995.  
Ex. No 42024.

Annexe - I (Part 2)

MC 08/204/6. T

To

Ad. 22.2.26

DDG Long

Sub: Progress of works on proposed  
Office of 10x10 situated  
in plain area.

The attached application

submitted by Mr. S. C. ~~and~~ Patel, Sr. Class (S)  
is forwarded herewith in Original  
for your consideration. Please

There is no objection

to spare him with suitable replacement

DDG one

Principal,  
RAILWAY H. S. SCHOOL  
Badarpur, Karimganj.

Conc. ~~and~~ Patel, Sr. Class (S) R.P.B. for  
information that a place.

Principal,  
RAILWAY H. S. SCHOOL  
Badarpur, Karimganj.

Alfred

Mr. Baruah  
Advocate

N. F. RAILWAY.

File No. - 2

Office of the  
Divisional Rly. Manager(P),  
Lumding,

OFFICE ORDERS.

The following orders are issued to take immediate effect.

- 1) Sri S.K.P. Gul, Sr.Clerk/E under Principal Rly. School/BPB is hereby transferred and posted under AM/BPB on his existing pay and scale vice Sri Sipat Ali Laskar, Clerk/E transferred.
- 2) Sri Sipat Ali Laskar, Clerk/E under AM/BPB is hereby transferred and posted at Rly. School/BPB on his existing pay and scale vice item No. 1. above.

Item No 1 should move first.

This issues with the approval of IPO/LMG.

for Divisional Rly. Manager(P),  
N. F. Railway : Lumding,

No. E/223/LM(Q)Pt.VIII. Dtd, LMG 7-3-96.

Copy forwarded for information and necessary action to:

- 1) Staff concerned through respective incharges.
- 2) AM/BPB and Principal Rly. School/BPB. 5) DAO/LMG.
- 4) Spare copy for P/cases.

for Divisional Rly. Manager(P),  
N. F. Railway : Lumding.

'naha'  
7396

NO. 13-S/EST/S.R. Dtd. 14. 3. 96

Forwarded to Sri S.K. Gul, Sr. Clerk(E)  
for information & action please.

Altered

H. B. M. D. 13/3/96

Principal,

RAILWAY H. S. SCHOOL  
Padarour, Karimganj

13/3/96

S.E.R.Railways

Office order.

Office of the  
Divil.Rly.Manager (P),

Luned Angdha : 12/06/2001.

Shri Swapna Kumar Paul, Sr. Clerk/B under AM/Bokarpur's office is hereby transferred under DRM(P)/Lundia on administrative ground with immediate effect.

Necessary transfer pass is admissible to him but no joining time is allowed.

This has the approval of competent authority.

for Divil.Rly.Manager (P),  
N.F.Rly. Lundia

No. E/283/ LM(Q) Pt.VIII Lundia, 12/06/2001.

Copy for information and action to:-

- 1) AM/BPDB: He is requested to aware Shri Swapna Kumar Paul, Sr.Clerk/B immediately to report at DRM(P)/Lundia. His name to be struck off from the attendance Register on receive of this office order. He may be given a transfer pass Ex: BPS to Lundia to join his duty by 14-06-2001. The LPO of Shri Paul should be sent along with.
- 2) DAC/LMC.
- 3) Staff concerned thru:- proper channels.
- 4) GOS/EGC.
- 5) Spare copy for P/cases.

for Divil.Rly.Manager (P),  
N.F.Rly. Lundia

Attested  
S. D. Dandekar  
Adm. Secy.

To

The Divisional Railway Manager (Personnel)  
N.F.Railway/Lumding.

Through proper channel.

Sub:- An appeal against my transfer order from Badarpur to Lumding.

Ref:- Your O.O.No.E/283/IM(Q) Pt.VIII dated 12.6.2001.

.....

Sir,

I would request your honour kindly to refer to your Office Order No. quoted above which has come to me as bolt from the blue. I have no other alternative but to prefer an appeal against such unwarrented transfer order on same pay, scale and capacity without any lapse on my part.

That sir, It is known to the administration that I am a diabetic patient with heart disease for which myself was transferred from Rly.H.S.School/EPB to AM/EPB's office as I could not climb up hills or upstairs as per recommendation of DMO/EPB. My wife also has been suffering from various kinds of female diseases associated with diabetes and often remains in sick bed. There is no other male member in my family to look after her in my absence.

Due to my personal and family troubles I had incurred heavy loss by surrendering my promotion on earlier occasion. So, I am not in a position to move from Badarpur at this stage for reasons stated above. My present state of health also does not permit me to undertake any journey.

A certificate in support of my wife's sickness is enclosed for your kind consideration.

In view of the above I cannot but approach your goodself kindly to consider my case with utmost sympathy and retain me at Badarpur cancelling the above office order.

For this act of your kindness I shall remain ever grateful to your honour.

An early reply is earnestly solicited.

Yours faithfully,

DA/One M.G. (in original)

Swapan K. Paul

( Swapan Kumar Paul )

Sr.Clerk(E) AM|EPB's Office

Dated, 14.6.2001.

Copy forwarded for information and necessary action to DRM/IMG. He is requested kindly to consider my case on humanitarian point of view.

Swapan K. Paul

( Swapan Kumar Paul )

Sr.Clerk(E), AM|EPB's office.

Dated, 14.6.2001.

Forwarded to  
Swapan K. Paul  
for consideration  
14/6/01

S. G. (S. G. K. Paul)  
Area Manager  
N.F. Railway Badarpur.

Accepted  
by J. D. D. D. D.  
J. D. D. D. D.

*M. Utpal Das*

M.B.B.S A.H.S

Medical & Health Officer - 1  
Sri Gauri 30-Badded Hospital  
Dist. Karimganj.

Annexure 5. See (a)

## Clinical Notes

Name ..... Age .....

Clinical Notes Name ..... Age .....

Rx

**Certified Meat Salapan**  
Kumar Patel 47 yrs, a senior  
clerk of A.M. Badarpur Rly, has  
been suffering from (J)  
diabetes mellitus with ischemic  
heart disease with angina  
and disability increased by  
exertion or upstairs, journey  
etc.

He has been under my care from 18/6/2001.

I advised him complete rest for two months wif today till recovery.

68820

# গোপ্তা মেডিকেল স্কুল

W. H. West  
F. D. Anthony  
Attala County  
Mississippi

Amesia - 5. fin (b)

~~13111~~ SK Fair  
for ever and ever

131 6/1985 D. B. 1/1

1901  
1901

~~Strobiles e 10 cm~~  
~~angora pictures 8m~~

0000 B C C  
Wood <sup>gum</sup> <sup>gum</sup> <sup>gum</sup>  
PP

Alfred  
F. D. Anthony  
Associate

Marked  
for Mr. Brinkley

जोटा दरियार बुखी परिवार / SMALL FAMILY IS HAPPY FAMILY  
१० ली. रेलवे/R. F. Railway

वार्ता नं० ० मे, R. & MED/P. G.

क्रिकिटर: विभाग/Musician's department  
फ्रेस्क्रिप्शन: एमी/Prescription: Meem

अस्पताल / Hospital

क्रम सं०/स.प्र०  
कर्मचारी का नाम और विभाग Name of employee and Department  
उम्र/Age

अधिकारी से सम्बन्ध/Relationships to officials if demanded.

आधिकार का देश या विद्युती/Occupation of Dependent

कर्मचारी का पदनाम और विवरण/Designation of Employee and description

١٦

# NEO SCIENCE

Clinical Laboratory  
Station Road, Badarpur

Patient Name..... S.K. Paul..... Sex..... M..... Age..... 48 Yrs.  
Ref. By Dr. .... S.K. Deshmukh..... Date..... 27/10/01  
Regd. No..... 2647..... Sl. No. of Test..... Address.....

HAEMATOLOGY	NORMAL RANGE	BIOCHEMISTRY	NORMAL RANGE
1. ESR -	mm/hr	0-20 mg/hr	13. B. Sugar (F) 198.0 mgm/dl. 60-110 mg/dl.
2. HB -	gm/dl.	14.8 gm/dl.	upto 140 mg/dl.
3. TC (wbc) -	/mm <sup>3</sup>	4000-11000/mm <sup>3</sup>	upto 180 mg/dl.
4. DLC- Neutrophil -	%	40-75%	15. S. Sugar. (P.P) 285.0 mgm/dl. 15-40 mg/dl.
Lymphocyte -	%	20-45%	16. S. Urea mgm/dl. 0.5-1.5 mg/dl.
Eosinophil -	%	2-6%	17. S. Creatinine mgm/dl. 3-6 mg/dl.
Monocyte -	%	2-8%	18. S. Uric Acid mgm/dl. 150-250 mg/dl.
Basophil -	%	0-1%	19. S.T. Cholesterol mgm/dl. 30-70 mg/dl.
Immature Cells -	%		20. HDL. Cholesterol mgm/dl. upto 170 mg/dl.
5. MP .....			21. LDL. Cholesterol mgm/dl. 14.5-28 mg/dl.
6. PBS .....			22. VLDL. Cholesterol mgm/dl. 10-170 mg/dl.
7. BT -	Min.	1-3 min.	23. S. Triglycerides mgm/dl. 0-1.0 mg/dl.
8. C.T -	Min.	1-4 min.	24. S.T. Bilirubin mgm/dl. Upto 0.25
9. Absolute Eosinophil Count -	mm <sup>3</sup>	50-400/mm <sup>3</sup>	25. Conjugated mgm/dl. 0.2-0.8 mg/dl.
10. Platelet Count -	mm <sup>3</sup>	1.5-4 Lacs.	26. Unconjugated IU/L Upto 40 IU/L
11. RBC .....	mm <sup>3</sup>	4-6 Million.	27. S.G.O.T. IU/L 8-40 IU/L
12. Others -			28. S.G.P.T. IU/L 22-92 IU/L
			29. ALK Phosphat IU/L 1.8-14 L
			30. Acid Phosphat gm/dl. 6-8 mg/dl.
			31. S. Protine gm/dl. 3.5-5.6 mg/dl.
			32. S. Albumin gm/dl. 1.2-3.5 mg/dl.
			33. S. Globulin
			34. Others

Remarks

Signature

Attested  
for Badarpur  
Adv. Lab



To

The Area Manager,  
N.F.Railway/Badarpur.

Annexure 6

Sub:- Resumption report.

Sir,

I have the honour to state that I was sick under R.M.C. from 13.6.2001 to 17.6.2001 and under P.D.C. from 18.6.2001 to 22.8.2001. Now I have been declared fit to resume my duty by the attending physician on 22.8.2001 (AN). Necessary medical certificate issued by my attending physician is enclosed.

Kindly allow me to resume duty.

Yours faithfully,

Swapnil K. Paul

( Swapnil Kumar Paul )  
Sr.Clerk at office.

Dated, 23.8.2001.

Attested  
J.B. Borthakur  
Advocate

# NEO SCIENCE +

Clinical Laboratory  
Station Road, Badarpur

Annexure - 7 Ser. (1)

Patient Name..... Swapna Paul..... Sex. F..... Age..... 40 yrs.

Ref. By Dr. Chakraborty..... Date..... 03/09/01

Regd. No. 1892..... Sl. No. of Test..... 6..... Address..... Badarpur.

HAEMATOLOGY	NORMAL RANGE	BIOCHEMISTRY	NORMAL RANGE
1. ESR - mm/hr	0-20 mg/hr	13. B. Sugar (F) : 239.0 mgm/dl.	60-110 mg/dl.
2. HB - gm/dl.	14.8 gm/dl.	14. S. Sugar (P.P) : 263.0 mgm/dl.	upto 140 mg/dl.
3. TC (wbc) - /mm <sup>3</sup>	4000-11000/mm <sup>3</sup>	15. S. Sugar (R) mgm/dl.	upto 180 mg/dl.
4. DLC- Neutrophil - %	40-75%	16. S. Urea mgm/dl.	15-40 mg/dl.
Lymphocyte - %	20-45%	17. S. Creatinine mgm/dl.	0.5-1.5 mg/dl.
Eosinophil - %	2-6%	18. S. Uric Acid mgm/dl.	3-6 mg/dl.
Monocyte - %	2-8%	19. S.T. Cholesterol mgm/dl.	150-250 mg/dl.
Basophil - %	0-1%	20. HDL Cholesterol mgm/dl.	30-70 mg/dl.
Immature Cells - %		21. LDL Cholesterol mgm/dl.	upto 170 mg/dl.
5. MP .....		22. VLDL Cholesterol mgm/dl.	14.5-28 mg/dl.
6. PBS .....		23. S. Triglycerides mgm/dl.	10-170 mg/dl.
7. BT- Min.	1-3 min.	24. S.T. Bilirubin mgm/dl.	0-1.0 mg/dl.
8. C.T- Min.	1-4 min.	25. Conjugated. mgm/dl.	Upto 0.25
9. Absolute Eosinophil Count - mm <sup>3</sup>	50-400/mm <sup>3</sup>	26. Unconjugated. mgm/dl.	0.2-0.8 mg/dl.
10. Platelet Count - mm <sup>3</sup>	1.5-4 Lacs.	27. S.G.O.T. IU/L	Upto 40 IU/L
11. RBC ..... mm <sup>3</sup>	4-6 Million.	28. S.G.P.T. IU/L	8-40 IU/L
12. Others -		29. ALK Phosphet IU/L	22-92 IU/L
		30. Acid Phosphet IU/L	1.8-14 L
		31. S. Protine gm/dl.	6-8 mg/dl.
		32. S. Albumin gm/dl.	3.5-5.6 mg/dl.
		33. S. Globulin gm/dl.	1.2-3.5 mg/dl.
		34. Others	

Remarks

*Entered  
D. B. Mukherjee  
Advocate*

Signature



# NEO SCIENCE

Clinical Laboratory, Badarpur.  
Dist. : Karimganj (Assam) - 788806.

Annexure - 7/deri (ii)



Patients Name	Swapna Paul.	Age	40 yrs	Sex	F
Ref.By Dr.	Chakraborty.	Address	Badarpur.		
Regd. No.	1892	Date	03/09/01	Test Sl. No.	6

URINE		STOOL	
<b>Gross Examination</b>		<b>Gross Examination</b>	
Volume	5 ml.	5 ml.	Colour
Colour	Clear	Straw.	Odour
Deposit	nil.	nil.	Concentration
Reaction	acidic	acidic.	Reaction
Specific Gravity	1.010	1.014	Mucus
<b>Clinical Examination</b>		<b>Microscopical Examination</b>	
Sugar	(+++)	(++++)	Amoebiasis
Albumin	(+)	(+)	a) Trophozoite
<b>Microscopical Examination</b>		b) CYST	
Pus Cell	0-1	/HPF	Worm
RBC	nil.	/HPF	Ova
Epithelial Cell	0-1	/HPF	Larvae
Cast	nil.	N/A	Fluke
Crystal	nil.		Pus Cell
Bacteria	not seen.		Bacteria
Spermatozoa	not seen.		V. Cell
Others	nil.		Special Test
<b>Special Test</b>		Occult Blood Test	
Bile Salt			
Bile pigment			
Nitrite Test			
Others			Others

Date.....

Signature

*Minal  
Chakraborty  
Dwarka*

# NEO SCIENCE

Clinical Laboratory, Badarpur.

Dist. : Karimganj (Assam) - 788806.

Assam - 788806 (III)

Patients Name ..... Swarnam Pandit ..... Age ..... Sex ..... F  
 Ref. By Dr. ..... Dr. N. Sarmah ..... Address ..... Badarpur .....  
 Regd. No. 2016 ..... Date - 10/10/2007 ..... Test Sl. No. ....

## URINE

### Gross Examination

Volume -

Colour -

Deposit -

Reaction -

Specific Gravity -

### Clinical Examination

Sugar - (+ + +)

Albumin -

### Microscopical Examination

Pus Cell - /HPF.

RBC - /HPF.

Epithelial Cell - /HPF.

Cast -

Crystal -

Bacteria -

Spermatozoa -

Others -

### Special Test

Bile Salt

Bile pigment

Nitrite Test

Others -

## STOOL

### Gross Examination

Colour -

Odour -

Concentration -

Reaction -

Mucus -

Blood -

### Microscopical Examination

Amoebiasis -

a) Trophozoite -

b) CYST -

Worm

Ova -

Larvae -

Fluke -

Pus Cell -

Bacteria -

V. Cell -

Special Test

Occult Blood Test

Others -

Date.....

S. Signature E.R.

D.M.L. (AMC)

Attended  
Dr. Baruah et al

Dr. N. Chakraborty M.B.B.S., M.D.

CONSULTANT IN DERMATOLOGY, STD AND LEPROSY

কর্মসূচি, যোগাযোগ, রেফারেন্স বিবরণ

KARIMGANJ : 61126 (Res.)

CHAMBER  
EASTERN PHARMACY  
Mission Road, Badarpur  
Visiting Hours  
Monday & Friday  
10 AM to 1 PM

Name Mrs. Swapna Ray Patange 40 yrs Sex Female Date 23/7/01

still Colony.

do Pruritus

vulvae - 1 yr.

Insomnia

Melasma

anorexia

photomelanosis

Investigations

required:

TSH - 6.700/m

Thy - F<sub>6</sub> - 16.000  
big -

ESR - 36 mm 1/1hr

Hb% - 11.0 mm  
big -

urine O&E

sugar +

P.C. 6/8 0.02

RBS - 81.000  
(5700)

R. Tab. amoxicide - 4 (60) 20/20

sig: one tab daily at night.

Tab. Fairwood - 40 (30) 20/20

sig: one tab daily at night.

Derminol cream

for local use twice daily - 1 month.

Becadexamin - 100 0/20

one capsule daily after meal.

Review after 15-20 days.

Chakraborty

23/7/01

do 6/8/01 Melasma - 1 G. tab.

sig: for local use twice daily.

whole body

do 10/01

X

চেম্পার ইস্টার্ন ফার্মাসী, মিশন রোড, বদরপুর \* প্রতি সোম ও শুক্রবার \* বেলা 10 টা থেকে দুপুর 1 টা।

Attested  
N. Chakraborty

15  
To,The Divisional Railway Manager (V)  
M.J.Railway, Lumding.Sub:- A prayer for cancellation of transfer order of  
my husband from BSR to M.G.  
.....Ref to Young O.O.No.5/203/IM(1) Pt.VIII  
dd. 12.6.91.  
.....

Res'ble Sirs,

With due respect I beg to draw your kind atten-  
tion to the following fact & circumstances for your kind  
favorable consideration and sympathetic order.That my ailing husband committed a suicide  
earlier with recommendation from competent authority to  
cancel his above noted transfer order in kind consideration  
of some temporary loss of serious illness of himself & my-  
self which resulted his earlier to surrender practice. But  
the fate of it is not yet known to us so this prayer is  
prefered with due apology.That the various enteric diseases have  
severely attacked us and all our endeavours for recovery  
is yielding no fruit. we are constantly under expert medical  
treatment who advised us to remain in controlled diet,  
journey and rest. The copies of medical certificates of both  
of us are enclosed herewith for your kind ready reference.  
Further my old aged mother in law is counting the moment-  
um. Our only school going daughter can not spare time to  
look after us in these unworkable situations. Non payment  
of monthly salary for months together added more fuel to  
the fire.In the event of fact & circumstances stated  
above if my husband's transfer order is not kindly can-  
celled at least on humanitarian ground we may cause to  
succumb on unwanted consequence which can never be recouped.So your good office is highly desired to  
cancel the said order of transfer & thereby allow him  
to remain in the present station of Daderpur in kind  
consideration of above.

Contd. P/2.

Attested  
Dr. B. B. Bhattacharya  
Advocate

P/T

224

For which out of your noble kindness we shall remain  
ever grateful.

Badarpur

02.07.91.

Yours faithfully,

Swarna Rani Paul.

( Mrs. Swarna Rani Paul )

W/O. Sri Swapan Kr. Paul  
Ex. Clerk (B) / BPS

Hill Colony, Badarpur

Rly. Off. No. L/278(D).

P.O. Badarpur - 780 006  
Dist. : Karimganj (Assam)

Copy forwarded for favour of their kind information and sympathetic  
necessary action to :-

- 1) The Hon'ble Minister of Railway  
Govt. of India, New Delhi.
- 2) The Divisional Railway Manager  
M.P.Rly. Mandi.
- 3) The Chief Personnel Officer, M.P.Rly.  
(M.G) Maligaon, Guwahati-II.
- 4) Area Manager, M.P.Rly, Badarpur.

He is requested kindly to retain him  
in service till the disposal of the project  
in question.

Badarpur

02-07-91.

Yours faithfully,

Swarna Rani Paul.

( Mrs. Swarna Rani Paul )

W/O. Sri Swapan Kr. Paul  
Ex. Clerk / BPS.

Hill Colony, Badarpur

Rly. Off. No. L/278(D)

P.O. Badarpur - 780 006  
Dist. : Karimganj (Assam)

*Attested  
by  
Bardhuri  
for  
Swarna  
Rani Paul*

Annexure - 8(A)

To

The Area Manager,  
N.F.Railway/Badarpur.

Sub:- Prayer for conversion of my sick period  
from 13.6.2001 to 23.8.2001 into commuted  
leave.

.....

Sir,

With due respect and humble submision I have the honour to state that I was sick under H.M.O. from 13.6.2001 to 17.6.2001 and under P.M.O. from 18.6.2001 to 23.8.2001 and allowed to resume duty on production of D.P.O.

Kindly arrange to convert my entire period of sickness from 13.6.2001 to 23.8.2001 into commuted leave and obliged thereby.

Encls: DFC M. 126  
d/ 24.8.2001

Dated, 24.8.2001.

Yours faithfully,

Swapan Kr. Paul  
( Swapan Kr. Paul )  
Sr.Clerk(B) at office.

R  
24/8

Abul  
Swapan  
Kr. Paul

Answe - 8 (A)

To

The Area Manager,  
N.F.Railway/Lumding

Sub:- Resumption to duty.

Ref:- Your letter No. EG/L/T-99 dt. 3.9.2001.

.....

Sir,

I have the honour to state that as per your letter No. quoted above myself availed 20 days LAP w.e.f. 10.9.2001 and resumed duty w.e.f. 01.10.2001 as 30.9.2001 being Sunday.

Yours faithfully,

Swapan Kr. Paul  
( Swapan Kr. Paul )  
Sr.Clerk(E) at Office.

Attested  
In Dated  
10/10/2001

TO

The Area Manager,

N.F.Rly., Badarpur.

Sub : Non-payment of monthly salary of my husband,  
Sri Swapan Kumar Paul, Sr.Clerk (E) under  
your office, from June /01.

Respected Sir.

With due respect and humble submission I have  
the honour to submit the following facts for your kind  
consideration and favourable action.

1. That my husband, Sri Swapan Kumar Paul, who has  
been serving as a Sr.Clerk (E) in your office has not been  
paying his monthly salary from June /01 last for no fault  
with him.

2. That my husband was transferred from BPS to  
Lumding under DRM(P), Lumding vide the DRM(P), Lumding's order  
NO.E/283/LM(Q) Pt.VIII, Dt. 12/06/2001, with a direction to  
your honour to spare him enabling to join at Lumding on  
14/06/2001. The reason of his transfer and the urgency of  
his joining at Lumding on the day following the receipt of  
the order of the transfer as has been stated is on Adminis-  
trative purpose. Further, your honour was directed to send  
his LPG along with his movement, which of course, was a s-  
abding taken by the transferring authority for avoidance  
delay in payment of his monthly salary at the place of  
posting on transfer.

Centd. page/2.

Altered  
Mr. Balkhup  
Ansuyee

Ansuan - I will

- Page/ 2 -

3. That however, because of sudden illness of my husband with effect from 13/06/2001 the said order of transfer was not effected to him. My husband could not carry out the order. He was sick under R.M.P from 13/06/2001 to 17/06/2001 and under P.M.C from 18/06/2001 to 23/08/2001. He resumed his duty in your office on 24/08/01 on production of DFC along with a petition praying for conversion of entire sick period, ie from 13/06/2001 to 23/08/2001 into commuted leave. My husband's resumption to duties in your office was duly excepted by your honour.

Thereafter, my husband availed of 20 days LAP with effect from 10/09/2001, which was granted by your honour vide your letter NO. EG/L/T-99, dt 03/09/2001 and after availing of the said LAP he resumed his duties in your office on 01/10/2001 ( 30/09/2001 being Sunday).

4. That from the above it is clear that my husband has been rendering his services under your honour as in your office at BPS and he is entitled to receive his monthly salary from your office.

5. That I have come to know that my husband's salary bill has not been making here in your office at BPS due to transfer of his LPC at Lundia. Well, if this is true, the question comes up how and why the LPC of an incumbent whose transfer order has not been effected and who is still rendering his services in your office at BPS, is transferred to Lundia prior to his movement for Lundia. This is undoubtedly a curious matter and an coercive action for putting his family in distress for non-payment of salary.

Amman-19 Contd

- Page/ 3 -

6. That I have been extremely suffering with my children and my old mother-in-law who needs regular medicinal expenses, besides myself and my husband for non-payment of my husband's monthly salary from June/2001. last.

I, therefore pray that your honour would be kind enough to arrange the payment of my husband's monthly salary immediately, failing which we who are absolutely dependent on my husband's salary will die of starvation for no fault with my husband, and for which act of your kindness I shall ever pray.

Yours faithfully,

1. Copy in your goodwill name  
has been sent for expedious  
action.

Smti Swapna Rani Paul.  
(Wife of Sri Swapna Rani Paul)  
Wife of Sri Swapna Rani Paul.  
Sr.Clerk(E) under A.M/DRB

2. Copy to :-

(a) The D.A.R.(P), D.R.Ly, Lumding. Rly.Cr.No. - /278(b).  
(b) The D.R.M, NP Rly, Lumding.

Hill Line Colony.

3. copy to Asstt. Labour Commissioner (central), College road  
Silchar-5. He is requested to take up the issue from his  
end as it infringes the 'Payment of Wages Act'.

Dated - 08/10/2001

08/10/01

✓ Annexure - 10

No. H/65/III/2

N.F.Rly

M.S/PPB's

dt. 7/11/61

To M.D/CH/MLG

Sub:- Sri Swapnil Kr. Paul, AI 48 yrs.  
S/o Clock, TFC, (P) B.P.

The above named patient is being sent to you  
with Case note for treatment please.

Enc 1 Case note

Medical Subdt/PPB

Attested  
Dr. Barhate  
Ansari